

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 2193
ANSWERED ON 15.03.2021

SALE OF COAL/LIGNITE PRODUCED BY CAPTIVE MINES

2193 SHRI JYOTIRADITYA M. SCINDIA

Will the Minister of MINES be pleased to state:

- (a) whether the Ministry has urged the Ministry of Finance to incorporate a provision in Mines and Minerals (Development and Regulation) Act, 1957 to allow sale of fifty per cent of coal/lignite produced by captive mines on an annual basis;
- (b) if so, whether the Ministry has also invited comments from the State Governments of coal bearing States and stakeholders/ general public on the said proposals; and
- (c) if so, the reaction of the Ministry and the details of the comments, if any, received from the stakeholders and the general public?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) No, Sir. Ministry of Mines administers the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act) and amendment to the said Act is initiated by the Ministry from time to time. As part of inter- ministerial consultation, during such amendment, Ministry of Finance is also consulted along with other Ministries/ Departments of the Central Government as and when so required. As regard allowing sale of coal of 50% of coal/ lignite produced by captive mines, it is informed that a proposal to this effect is received from Ministry of Coal and accordingly action is being taken.

(b) & (c) As per the information provided by Ministry of Coal, the said Ministry has invited comments of State Governments of coal bearing States and stake holders/ general public on the issue relating to coal and lignite. After considering the comments, the said Ministry has sent its comments to Ministry of Mines and accordingly action on the same is being taken by this Ministry.
